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CAT/J/12

Denial of relief

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH
~~XXXXXX~~

O.A. No. 548 OF 1987 ~~1988~~
~~XXXXXX~~

DATE OF DECISION 19-4-1991

Radhaben Narandas Kadia, Petitioner

Miss. S.S. Patel, Advocate for the Petitioner(s)

Versus

Union of India, Respondent

Mr. M. R. Raval for Mr. P. M. Raval, Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. M.M. Singh, Administrative Member.

The Hon'ble Mr. R.C. Bhatt, Judicial Member.

1. Whether Reporters of local papers may be allowed to see the Judgement?
2. To be referred to the Reporter or not?
3. Whether their Lordships wish to see the fair copy of the Judgement?
4. Whether it needs to be circulated to other Benches of the Tribunal?

(Q)

Radhaben Narandas Kadia,
Age about 26, Occ: Service,
residing at Moti Kadiyawad,
Dumral Bazar, Nadiad - 387 001. Applicant.
(Advocate:Miss.S.S.Patel)

Versus.

Union of India,
Notice to be served through
Asstt. Superintendent,
Telegraph Traffic-in-charge,
D.T.O., Nadiad - 387 001. Respondent.
(Advocate:Mr.M.R.Raval for Mr.
P.M. Raval)

ORAL ORDER

O.A.No. 548/87

Date: 19-4-1991

Per: Hon'ble Mr. M.M. Singh, Administrative Member.

This original application under section 19 of the Administrative Tribunals Act, 1985 was filed on 10.11.87 against an oral obstruction to the applicant from discharging her duties.

2. According to averments in the application, the applicant had joined as part-time casual labourer on 1.10.1982 by an order dated 9.5.83 in the Post & Telegraphs Department. She claims to have worked for more than eight hours, despite which her nomenclature of part-time employee continued. While so working on 20.8.1987 she was asked not to come for work. This order was allegedly passed without giving her any opportunity to be heard and is smacked of malafide.

3. ~~A short declaration~~ ^{to Singh M} shows that the applicant continued in service.

4. The application was admitted on 12.11.1987 with notice to respondents. Matter was listed on various dates and on 21.4.1988 for final hearing ~~bench~~ it was

dismissed for default as neither applicant nor counsel were present. By order dated 27.6.88 the application was restored and ordered to be listed on 5.9.88 for final hearing. Thereafter applicant filed M.A.No. 85/89 for amendment of the original application which was allowed with direction that the applicant to carry out the amendment within ten days from the date of the order. This order given on 11.4.1990 has not yet been carried out. The case was listed before the in-charge Registrar on 27.2.91 when none appeared to carry out the order dated 11.4.1990.

5. It appears from the above that the applicant ~~did~~ ^{h. doey} ~~want to~~ ^{h.} ~~understand in~~ ^{h.} prosecuting the application.

6. The application is therefore dismissed without any order as to costs.

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(R.C.Bhatt)
Judicial Member

M. M. S.

(M.M. Singh)
Admn. Member

ttc.